

Assessment for House tax by D.M.C.

2882. SHRI NARSINGH NARAIN PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the criteria adopted by the Delhi Municipal Corporation in making assessments for house-tax and other property taxes;

(b) whether the above principles are uniformly adopted in all the areas in the city;

(c) what are the rulings given by the Supreme Court in a recent case in regard to the assessment of property tax;

(d) whether those rulings have been adopted in making assessments for property-tax; and

(e) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c) The Municipal Corporation of Delhi has reported that as per the Supreme Court's judgement, the rateable value of a property has to be determined on the basis of Standard Rent determinable under the provisions of section 6 or section 9 of the Delhi Rent Control Act, 1953 depending upon the particular facts and circumstances of each case. While the principles and procedures for determining the standard rent as laid down in section 6 and section 9 cannot vary with areas, the factors in the determination of standard rent vary from case to case or zone to zone. The Corporation has further stated that assessment of properties is a quasi-judicial function and the decisions thereon are appealable.

(d) Yes, Sir.

(e) Does not arise.

News item on Tihar Jail official

2883. SHRI NARASINGHA PRASAD NANDA:

SHRI RAMCHANDRA BHARDWAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been invited to recent news item which appeared in the *Indian Express* under the heading 'Some Tihar Officials may be removed'; and

(b) if so, what are the allegations against these officials and what has been the result of the inquiry made and the names of these officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The Government have seen the news item which appeared in the *Indian Express* dated 21-8-81 under the caption 'Some Tihar Jail Officials may be removed'. The various complaints about the functioning of Tihar Jail are being looked into.

Setting up of Consumers Cooperative Societies in Metropolitan Cities

2884. SHRI RAMCHANDRA BHARDWAJ:

SHRI DINESH GOSWAMI:

SHRI NARASINGHA PRASAD NANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Central Government had approved a proposal in 1963 to set up Consumers Cooperative Societies in the metropolitan cities of Bombay, Calcutta, Madras and Delhi to stabilise rising prices and to help the Central Government employees in getting essential commodities at reasonable price from the cooperative societies; and

(b) if so, whether it is a fact that while such a cooperative society has been set up in Delhi no such cooperative society has so far been set up in other big metropolitan cities and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) The Government had decided in 1963 that to begin with, a Central Consumer Cooperative Society should be set up in Delhi. The intention was that as soon as some experience of running the Consumer Cooperative Society in Delhi was gained and it proved financially sound, it would be extended to other important cities like Bombay, Calcutta and Madras. The Society which has been functioning at Delhi has had a chequered career and had been incurring substantial losses during the past few years. There is no proposal under consideration at present to extend the scheme to other cities as originally contemplated.

Menace of stray cattle in Delhi

2885. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

SHRIMATI PRATIBHA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that stray cattle on the roads and lanes/byelanes of Delhi and New Delhi especially in South Delhi opposite INA Market present serious traffic hazards and public nuisance; and

(b) if so, what effective steps are being taken and are proposed to be taken to eradicate the menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Stray cattle nuisance has been on the increase during the Monsoon season when the dairy owners shift

them to the city from the low lying areas.

(b) The New Delhi Municipal Committee has strengthened its Cattle Catching Agency, and has intensified raids to reduce the stray cattle nuisance. The Delhi Municipal Corporation have also intensified raids to impound the stray cattle. The Corporation proposes to enhance the impounding fees.

Police officials involved in rape cases

2886. SHRI SHRIDHAR WASUDEO DHABE:

SHRI ARVIND GANESH KULKARNI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many incidents of rape and atrocities committed on women by Police officers have taken place during the last two years in the Union Territories and in different States; and

(b) in how many cases F.I.R. was lodged against police officers and what action Government have taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) The information is being collected from State Governments and Union Territory Administrations and will be laid on the Table of the House.

Guerilla training for infiltrators in Neighbouring countries

2887. SHRI SHRIDHAR WASUDEO DHABE:

SHRI NARASINGHA PRASAD NANDA:

Will the Minister of HOME AFFAIRS be pleased to refer to Starred Question 1663 given in the